

GOVERNMENT OF ANDHRA PRADESH

Abstract

Courts - Establishment of Special Mobile Courts in Prakasam, Visakhapatnam, Khammam, Nalgonda, Kurnool and Krishna Districts for exclusively dealing with the offences under Indian Penal Code and Protection of Civil Rights Act, 1955 against Scheduled Castes and Scheduled Tribes - Orders - Issued.

Home (Courts-A) Department.

G.O.Ms.No.146-A.

Dated: 31-3-1987.

Read the Following:-

1. From the Director of Social Welfare, Hyderabad, Lr.No.9114/86/11., dt.21-7-1986.
2. G.O.Ms.No.266, Social Welfare (K) Department, dated 27-10-1986.
3. From the Registrar (Admn.), High Court of A.P., Lr.Roc.No.2280/B6/B2, dated 13-3-1987.

-: 0 :-

Order:-

In the circumstances stated by the Director of Social Welfare and the Registrar (Admn.), High Court of Andhra Pradesh, Hyderabad in their letters first and third read above, Government, second sanction for the creation of six Mobile Courts, one each in Prakasam, Visakhapatnam, Khammam, Nalgonda, Kurnool and Krishna districts for a period of six months from the date of their establishment in the first instance at the District Head Quarters exclusively to try offences falling under the provisions of the Indian Penal Code and the Protection of Civil Rights Act, 1955, in which members of scheduled Castes and Scheduled Tribes are the victims, with the following posts in each Mobile Court.

S.No.	Name of the post.	No. of posts.	Scale of Pay.
1.	Judicial Magistrate of I Class, in the cadre of Munsif Magistrate.	One.	2150-3690
2.	Head Clerk.	One	1100-2050 (with Rs.50/- Special pay to Head Clerk).
3.	L.D.Clerks.	Four	910-1625
4.	Steno-Typist.	one	910-1625
5.	Typist.	One	910-1625
6.	Copyist.	One	910-1625
7.	Driver.	One	810-1420
8.	Attenders.	Three.	740-1150

2. The Government direct that the Magistrate should hold the Court in the village where the offence is alleged to have taken place and where it is not possible to do so, he should hold the court in the village nearest thereto, (P.T.O)

after recording reasons AND notifying them in the village where the offence is alleged to have taken place as to why in the opinion of the Magistrate, the Court could not hold its sitting there.

3. The staff sanctioned in para one above will be eligible for pay and other usual allowances admissible under the rules in force.

4. Sanction is also accorded to incur an expenditure not exceeding Rs.3,24,000/- (Rupees Three lacs, twenty four thousand only) for each Mobile Court and Rs.25,000/- (Rupees twenty five thousand only) towards the non-recurring expenditure and Rs.10,000/- (Rupees ten thousand only) towards contingencies for each of the Mobile court annually.

5. The Government also sanction for purchase of one van for the use of each of the presiding Officer and staff of the Mobile Court and for the supply of two typewriters (including one Telugu Typewriter) to each of the Special Mobile Courts through the Director of Printing, Stationery and stores purchase, Hyderabad.

6. The expenditure for starting the six Mobile Courts and purchase of vans etc., shall be met from out of the provision of Rs.16.50 (Rs.8.25 lakhs State share and Rs.8.25 lakhs Central share) sanctioned in the G.O. second read above.

7. The expenditure shall be debited to the following Head of Account:

State Government's Share (50%):

"288-Social Security and welfare -C-Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes - M (005) welfare of Scheduled Castes Schemes included in the Plan (P) other social welfare schemes SH. (02) Special Criminal Courts dealing with the offences under I.P.C. and P.C.R. Act, 1955 against Scheduled Caste and Scheduled Tribes".

Central Government's Share (50%):

"288-Social Security and welfare - C-Welfare of scheduled Castes and Scheduled Tribes and other Backward Classes - M (005) Welfare of Scheduled Castes Schemes included in the plan U Centrally sponsored scheme SH. (02) Special Criminal Courts dealing with offences under I.P.C. and P.C.R. Act, 1955 against scheduled Castes and scheduled Tribes".

8. The Registrar, High Court of Andhra Pradesh, Hyderabad, is authorised to operate on the above heads of account.

9. This order issues with the concurrence of Finance & Planning (Exp.ESV) Department - vide their UO.No.1187-03-193/241/Exp.ESV/87-1, dated 31-3-1987.

/BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH/

(Sd) K.V.V. Subrahmanyam
Pri. Secretary to Government.

Copy to Head Clerk, District Court.

District Court, Krishna,
Machilipatnam, Dt. 10-4-87.

Sd. K. Mohana Rao,
District Judge.

//True Copy//

(Sd) A. Prasada Rao,
Sheristdar.